

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-123(PB)/2017

IN THE MATTER OF:

Bank of Baroda Applicant/petitioner
Vs.
Amrapali Infrastructure Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

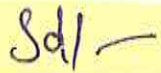
Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Aditya Marwah, Advocate
For the Respondent : Mr. Ajay Kumar Jain, R.P.
For the Noida Authority : Mr. Vishnu Sharma, Ms. Anupama Sharma,
Ms. Goutami B. Ms. Sonali Negi, Advocates
For the IRP : Mr. Sanjay Bhatt, Ms. Juhi Bhambhani,
Advocates

ORDER

Learned counsel for Noida Authority has put in appearance and has requested for some time to seek instructions.

List the matter on 21st December, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

19.12.2017
V. Sethi